

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 425

Appeal No. 248/252/ND/2022

IN THE MATTER OF:

Jai Mata Di Wooden and Steel works Pvt Ltd ... Appellant
Versus
Registrar of Companies NCT of Delhi Haryana ... Respondent

Order under Section 252(3).

Order delivered on 28.03.2023

Coram:

MR. P.S.N. PRASAD
HON'BLE MEMBER (JUDICIAL)
DR. BINOD KUMAR SINHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant : Mr. Saurabh Kalia, Adv. & Mr. Sarvik Singhai,
Adv.
For the Respondent :

ORDER

Heard the submissions made by the Ld. Counsel for the Appellant. The Ld. Counsel for the Appellant has submitted that tentative business development plan has been furnished.

Let the matter be posted on **25.04.2023** to enable this Adjudicating Authority to go through the proposed business development plan and to make further hearing before issuance of notice.

Sd/-

DR. BINOD KUMAR SINHA
MEMBER (TECHNICAL)

Sd/-

P.S.N. PRASAD
MEMBER (JUDICIAL)